

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1225/(MAH)/2017
CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10..2017

NAME OF THE PARTIES: Kandla Cargo Handlers
V/s.
Regal Shipping & Marine Services Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	HEENA KAPOOR ilb Deewani Associates	Advocate for Petitioner	
2.	Athul Laji ilb Intralegal	Adv. for Corporate Debtor	

ORDER

CP No.1225/ I&BP/NCLT/MB/MAH/2017

On the withdrawal memo filed by the Petitioner Counsel, this Company Petition is hereby dismissed on the consent terms arrived at between the parties.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Encl: Consent terms

Sd/-

M. K. SHRAWAT
Member (Judicial)